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CUTTACK, MONDAY, SEPTEMBER 20, 1937.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 19th September 1937.

No. 7092-L.—The following Bill (with the Statement of Objects and Reasons accompanying it) is published for general information by order of His Excellency the Governor under rule 77 of the Orissa Legislative Assembly Rules, 1937.

**THE ORISSA LEGISLATIVE
ASSEMBLY MEMBERS' SALARIES
AND ALLOWANCES BILL,
1937.**

**A
BILL**

TO PROVIDE FOR THE SALARIES AND
ALLOWANCES OF MEMBERS OF THE
ORISSA LEGISLATIVE ASSEMBLY.

WHEREAS it is provided in section 72 of the Government of India Act, 1935, that members of Provincial Legislative Assemblies shall be entitled to receive such salaries and allowances as may, from time to time, be determined by Act of the Provincial Legislature, and whereas it is expedient that such provision should be made :

It is hereby enacted as follows :—

Short title and commencement.

1. (i) This Act may be called the Orissa Legislative Assembly Members' Salaries and Allowances Act, 1937.

(ii) It shall come into force from 1st of October 1937.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "Assembly" means the Orissa Legislative Assembly;

(b) "Committee" means a Select Committee or other Committee of the Assembly and includes any Committee appointed by Government for a purpose connected with the business of the Assembly and declared by Government to be a Committee of the Assembly;

(c) "Member" means a member of the Assembly, who has taken his seat therein, other than the Speaker or Deputy Speaker of the Assembly or a Parliamentary Secretary or a Minister chosen by the Governor under sub-section (1) of section 51 of the Government of India Act, 1935; and

(d) "Place of residence" means the place where a member ordinarily resides for at least six months in the year or if such place is outside the Province, the headquarters of his constituency or, the headquarters of the district of the province which is nearest to the place where he resides, accordingly as he is an elected or a nominated member.

Salaries.

3. There shall be paid to every member a salary at the rate of seventy-five rupees a month.

Allowances.

4. Subject to such rules as may be made under section 5, there shall be paid to every member the following allowances at rates specified against each:—

(a) Daily allowance.—Two rupees and eight annas a day for each day of actual residence at the place where the Assembly or a Committee meets.

(b) Travelling allowance.—For the journey each way between the members' place of residence and the place of meeting of the Assembly or a Committee—

(i) in case of a journey by railway or steamer double the fare of the third class, and

(ii) in case of a journey by road,
four annas for each mile
travelled.

Power to make
rules.

5. The Provincial Government may make rules for carrying out the purposes of this Act and, in particular, for determining the period during which daily and travelling allowances are to be drawn and the circumstances in which deductions may be made.

Interpretation.

6. If any question arises as to the interpretation of this Act or of the rules made thereunder, the matter shall be referred to the Provincial Government whose decision shall be final.

STATEMENT OF OBJECTS AND REASONS.

Section 72 of the Government of India Act, 1935, provides that members of Provincial Legislative Assemblies shall be entitled to receive such salaries and allowances as may, from time to time, be determined by Act of the Provincial Legislature. An Act is, therefore, necessary for this purpose.

CUTTACK :
The 19th September 1937.

B. DUBE,
Member in charge.

C. G. NAIR,
Secretary, Law and Commerce Department.

Published by order of His Excellency the Governor.

C. G. NAIR,
Secretary, Law and Commerce Department.